

**Central Administrative Tribunal  
Principal Bench, New Delhi**  
**OA No. 4088/2017**

New Delhi, this the 15<sup>th</sup> day of December, 2017

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**  
**Hon'ble Mr. Uday Kumar Varma, Member (A)**

Bharat Bhushan Yadav S/o Kailash Chand  
R/o Village –Maharajpura Tehsil-Tijara  
Post -Shahabad, Alwar Rajasthan, .....Applicant

(By Advocate: Mr. Maruf Khan)

**Versus**

1. Union of India,  
Through its  
Department of Personnel & Training  
Ministry of Personnel, Public Grievance & Pension  
North Block, New Delhi.
2. Staff Selection Commission  
Through its  
Chairman  
Block-12, CGO Complex  
Lodhi Road, New Delhi-110003 ... Respondents

(By Advocate: Mr. L.C. Singh)

**ORDER (ORAL)**

**By Hon'ble Mrs. Jasmine Ahmed, Member (J);-**

Heard the learned counsel for the parties.

2. Learned counsel for the respondents was directed on the last date of hearing to produce before the court the answer sheet of the applicant in sealed cover so as to check whether the applicant has inadvertently forgotten to mention the Ticket number or he has wrongly written the written the Ticket number. Learned counsel for the respondents has produced the

answer sheet of the applicant in a sealed cover, which was opened in the court. We have checked and found that Ticket number on the answer sheet was wrongly mentioned.

3. As per the settled position by various judicial pronouncements, the respondents are directed to evaluate the answer sheet of the applicant and then he may be allowed to go further provisionally.

4. Learned counsel for the applicant states that Tier -III examination is scheduled to be held on 17.12.2017 and he is apprehensive that before 17.12.2017 evaluation of the answer sheet of the applicant would not be possible by the respondents and if evaluation of the answer sheet is not done, the applicant would not be permitted to appear in the said Tier -III Examination and in that case he prays for allowing him atleast to appear in the examination provisionally.

5. Heard the counsel for the applicant and we find that there is merit in his arguments as there are various judgments in favour of the applicant, accordingly, we direct the respondents that in case the evaluation of answer sheet of the applicant is not done before 17.12.2017, then to allow the applicant to appear in the Tier -III examination provisionally. In case, the respondents are able to evaluate the answer sheet of the applicant before 17.12.2017, they may proceed further only if the

applicant meets the cut off threshold as per the scheme of examination.

6. In view of the above directions, the OA is disposed of.

**Order dasti.**

**(Uday Kumar Varma)**  
**Member (A)**

**(Jasmine Ahmed)**  
**Member (J)**

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